

ITEM NO.7

REGISTRAR COURT. 1

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 25361/2024

M/S HUBTOWN LTD. & ANR.

Petitioner(s)

VERSUS

KASHINATH HARHARI KALE

Respondent(s)

ONLY SLP(C) NOS. 25367/2024, 25377/2024, 25411/2024, 25417/2024,
25423/2024, 25426/2024, 25430/2024 ARE LISTED

WITH

SLP(C) No. 25367/2024 (XVII-A)

SLP(C) No. 25377/2024 (XVII-A)

SLP(C) No. 25411/2024 (XVII-A)

IA No. 187732/2025 - CONDONATION OF DELAY IN FILING THE SPARE
COPIES

SLP(C) No. 25417/2024 (XVII-A)

IA No. 187629/2025 - CONDONATION OF DELAY IN FILING THE SPARE
COPIES

SLP(C) No. 25423/2024 (XVII-A)

SLP(C) No. 25426/2024 (XVII-A)

SLP(C) No. 25430/2024 (XVII-A)

Date : 12-08-2025 This petition was called on for hearing today.

For Petitioner(s) :

Ms. Anshula Vijay Kumar Grover, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 25367/2024

Ld. Counsel for the petitioner is granted two weeks' time, as last opportunity, to take fresh steps for service on the sole respondent.

List again on 22.09.2025.

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SLP(C) No. 25377/2024

Service is complete on the sole respondent but none has entered appearance.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

SLP(C) No. 25411/2024

Ld. Counsel for the petitioner has filed spare copy alongwith an Application seeking condonation of delay in filing spare copy. Application is hereby allowed. Consequently, the delay is condoned. Let notice be issued immediately.

List again on 22.09.2025.

SLP(C) No. 25417/2024

Ld. Counsel for the petitioner has filed spare copy alongwith an Application seeking condonation of delay in filing spare copy. Application is hereby allowed. Consequently, the delay is condoned. Let notice be issued immediately.

List again on 22.09.2025.

SLP(C) No. 25423/2024, SLP(C) No. 25426/2024 and
SLP(C) No. 25430/2024

As per office report, Ld.Counsel for the petitioner has failed to take appropriate steps, despite the grant of last opportunity with regard to deceased sole respondent. However, it has been submitted by Ld. Counsel for the

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petitioner that application seeking substitution of legal representatives of deceased sole respondent has been filed today itself. Registry to verify and update the records. If application is found to have been filed, let the same be processed for listing before the Hon'ble Judge in Chambers for necessary directions. If not filed, Registry to process the matter for listing before the Hon'ble Judge in Chambers on the ground of default of steps.

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SUJATA SINGH
Registrar